

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

(IB)- 297(ND)/2017

IN THE MATTER OF:

M/s. PCI Limited

.. PETITIONER

Vs.

M/s. Ashimori (P) Ltd

.. RESPONDENT

**SECTION :**

Under Section 9 of IBC Code, 2016

Order delivered on 05.9.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner/Applicant

: Mr. Amit Kumar, Advocate

For the Respondents

: Mr. Amit Dhingra, Advocate

Mr. Amandeep Bawa, Advocate


Mr. Ami Ranjan, Advocate

**ORDER**

Learned Counsel for the petitioner is present. Mr. Amit Dhingra, Advocate has appeared who is representing the respondent/Corporate Debtor.

A week's time is granted for filing reply to the petition as filed by the Operational Creditor with an advance copy of the reply to be served to the Ld. Counsel for the petitioner, who will file the rejoinder, if any, within a period of 3 days thereafter. Ld. Counsel for the respondent represents that he has not received a copy of the reply. Ld. Counsel for the petitioner is again directed to serve the same today itself along with annexure to the Ld. Counsel for the respondent.

Post the matter on 18.9.2017.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
05.9.2017